

Scheduled Tribes employees respectively in the General Pool in Delhi.

Digging of roads in the Capital

1884. SHRI BHAGATRAM MANHAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Government had fixed June 30, 1982 as the deadline for stopping digging of roads in the Capital;

(b) whether it is also fact that various Departments of Delhi Administration are continuing digging of roads even after the deadline;

(c) whether Government are aware of the nuisance created by the workers who after digging the roads put lot of mud or stones resulting in accidents; and

(d) if so, what steps have been taken to curb this and whether Government propose to adopt some specification in the construction of speed-breakers in the Capital to avoid accidents?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESRI): (a) Yes, Sir. This date was later extended upto 15th July, 1982.

(b) and (c) Yes, Sir. Digging of roads is however being resorted to in exceptional cases in the event of breakdown/failure of power lines and telephone cables.

(d) Government has impressed upon all construction agencies to minimise the digging up of roads in order to avoid inconvenience to traffic. In fact, the matter has been receiving attention at the highest levels in Delhi Administration. Standard specification/ design of speed-breakers has already been circulated by Traffic Police authorities.

Development of unauthorised colonies of Palam area

1885. SHRI RAM BHAGAT PASWAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that D.D.A. has taken over the development work of all the unauthorised colonies of Palam area; and

(b) if so, what are the details thereof and the reasons for not undertaking development work in Kailashpuri and Indira Park which are close to Sadh Nagar-II?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) D.D.A. has reported that development works have been taken up in the following colonies:—

(i) Raj Nagar Part I (ii) Sadh Nagar Part I

(b) The DDA has stated that development works like improvement of roads and paths, grill fencing etc. have been started in the above mentioned two colonies.

Information regarding Kailashpuri and Indira Park is being collected and will be laid on the Table of the Sabha.

Supply of Drinking water in villages in Kerala State

1886. SHRI C. HARTDAS: Will the Minister of WORKS AND HOUSING be pleased to state;

(a) whether Government have conducted a survey regarding problem* villages for the supply of drinking water in Kerala State in the year 1980;

(b) if so, the number of problem villages identified;

(c) the number of villages which have already been provided drinking water facility and how many of them

art likely to be covered during the current year; and

(d) what is the total allocation during the Sixth Five Year Plan period for these problem villages in Kerala State?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The State Government conducted a survey.

(b) The number of problem villages identified by the State Government was 1164.

(c) As reported by the State Government, six villages were completely covered as on 1-4-1980. The number of problem villages covered (partially) in the years 1980-81 and 1981-82 were 78 and 83 respectively. The number of problem villages likely to be covered during 1982-83 has been indicated by the State Government as 108 (partly).

(d) The allocation is as follows:

State sector Minimum Needs Programme (agreed outlay) _____ Rs. 45,00 crores.

Allocation under the Centrally Sponsored Accelerated Rural Water Supply Programme..... Rs. 27.22 crores.

Total; Rs. 72.22 crores.

Replacement of fans in M.P.s. flat, m South Avenue

1887. SHRI SHIVA CHANDRA JHA: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply to Unstarred Question 847 given in the Rajya Sabha on the 16th July, 1982 and state:

(a) the number of fans which have not been replaced by the new fan* *vis-a-vis* the total number of fans in the MP. flats in South Avenue, New Delhi;

(b) whether the inspection of the replaced fans has been made by any

expert or engineer, if so, when, if not, the reasons therefor;

(c) the amount which has been paid to the company and to the contractor so far for the installation of new fans; and

(d) what is the name of the Engineer who had declared the previous fans obsolete?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Out of a total of 1983 fans in MP. flats and bungalows in South Avenue, 647 fans are yet to be replaced.

(b) Inspection of the replaced fans had been carried out by Engineers of CP.W.D. at the time of installation. These fans which have been procured on D.G.S. & D. Rate Contract are duly inspected by Inspection Wing of D.G.S. & D. before supply to CP.W.D.

(c) These fans have been procured through D.G.S. & D. from M/s. Jay Engineering Works, Calcutta and an amount @ Rs. 428.27 per fan plus sale tax at @ 4 per cent have been paid by the Pay and Accounts office. For installation, an amount of Rs. 6,887 has so far been paid for 658 fans to the contractor.

(d) The decision to replace the old ceiling fans was taken, by the House Committees of Lok Sabha & Rajya Sabha. Therefore, * there is no question of any Engineer declaring previous fans obsolete.

Outstanding dues against M/s Pure Drink

1888. SHRI RAM LAKHAN PRASAD GUPTA; Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Messrs. Pure Drinks, New Delhi, were to pay a sum of Rs. 1.78 crores to N.D.M.C. at the time of allowing the former the occupation of the plot at Windsor Place, New Delhi, for construction of a five-star hotel;